

KARNATAKA LOKAYUKTA

Compt/Uplok/BGM-191/2009/ARE-5

Multi-storied Building,
Dr.B.R. Ambedkar Veedhi,
Bangalore,
Dated:17/09/2016**REPORT UNDER SECTION 12(3) OF THE KARNATAKA LOKAYUKTA
ACT, 1984**

Sub: Proceedings against 1) Sri.Annappa Halori
-Secretary, Ankale Grama Panchayath
Ankale, Gotura Grama, Hebbala Post,
Hukkeri Taluk, Belgaum District,
(2)Sri.Aravinda Eshwara Kivuda-
Ex.President, present Member , Ankale
Grama Panchayath and 3)Smt.Thangevva
Bharama Lakkannavara-President, Ankale
Grama Panchayath, Hukkeri Taluk,
Belgaum District -reg.

On the basis of complaint filed by Sri.Angada Manohara
Karame s/o Manohara Appa Karame, r/o. Ankale (Sankeshwara),
Hukkeri Taluk, Bijapura District, (hereinafter referred to as
'complainant' for short) against 1)Sri.Appa Saheba Patila-
Ex.Secretary, Ankale Grama Panchayath, Ankale, 2) Sri.Annappa
Halori -Present Secretary, Ankale Grama Panchayath Ankale, Gotura
Grama, Hebbala Post, Hukkeri Taluk, Belgaum District, (3)Sri.Shivaji
Rav Saheba Magadumma (Mukaci), Ex.President, Ankale, Gotura
Grama, Hebbala Post, Hukkeri Taluk, Belgaum Dist and 4)Aravinda
Eshwara Kivuda , Ex.President, present Member , Ankale Grama
Panchayath, Gotura Grama, Hebbala Post, Hukkeri Taluk, Belgaum
Dist. (hereinafter referred to as Respondent No.1 to 4 respectively)

alleging misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

2. According to the Complainant: -

Several irregularities and illegalities have been committed by the Respondents in implementing Indira Awas Housing scheme and they have misappropriated an amount of Rs.50 lakhs.

3. Complaint was referred to C.E., T.A.C. Lokayukta and investigation has been conducted by A.O.-1, T.A.C. Lokayukta,(I.O. for short) . The report of I.O. is that:

- i) Same persons have been identified as beneficiary more than twice.
- ii) Bogus beneficiaries have been identified and amount has been disbursed in the names of bogus beneficiaries and that amount has been misappropriated.
- iii) An amount of Rs.3,78,100-00 has been misappropriated out of the grant released under housing scheme.
- iv) Sri.A.A.Halluri, Secretary, Ankale Grama Panchayath b) Sri.Aravinda Eswara Kivuda, President Ankale Grama Panchayath and c) Tangyavva Bharama Lakkannavar, President Ankale Grama Panchayath are responsible for amount misappropriated and illegalities committed.
- v) After receiving report of I.O, Smt.Tangevva Bharama Lakkannavar, President, Ankale Grama Panchayath has been impleaded as Respondent No.5 and copy of report of I.O. was sent to Respondent Nos.2, 4 and 5 for their reply. Though

Respondent Nos.2, 4 and 5 have received the letters, they have not submitted their reply. Therefore it has been taken that they have no reply.

4. The I.O. in his report has given the names of the beneficiaries who are not entitled for the benefit and who are entitled for benefit at pages.6 to 8 of his report.

a) I.O. has furnished the names and details of 13 beneficiaries who are not entitled for benefit and the amount paid to them though they were not entitled and the year in which they were identified as beneficiaries.

b) I.O. has furnished the names and details of 7 beneficiaries who were identified as beneficiaries and who were entitled for payment, but no payment is made.


5. The report of I.O. prima facie show that Respondent Nos.2, 4 and 5 have committed the illegalities, which amount to misconduct.

9. Since the said facts and materials on record prima facie show that the Respondent No. 2) Sri.Annappa Halori –Secretary, Ankale Grama Panchayath Ankale, Gotura Grama, Hebbala Post, Hukkeri Taluk, Belgaum District, (4)Sri.Aravinda Eshwara Kivuda-Ex.President, present Member , Ankale Grama Panchayath and 5)Smt. Thangevva Bharama Lakkannavara-President, Ankale Grama Panchayath, Hukkeri Taluk, Belgaum District have committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent No.2 and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil

Service (Classifications, control and Appeal) Rules, 1957 against Respondent Nos.2 and Competent Authority to take appropriate action against Respondent Nos. (4)Sri.Aravinda Eshwara Kivuda- Ex.President, present Member, Ankale Grama Panchayath and 5)Smt. Thangevva Bharama Lakkannavara-President, Ankale Grama Panchayath, Hukkeri Taluk, Belgaum District under the provisions of Panchayath Raj Act.

10. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.


(Justice N.ANANDA) 12/9
Upalokayukta-1,
KARNATAKA STATE,
BENGALURU.

